

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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11.04.2013

OA No. 298/2013

Mr. Ramesh Chand, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 24.07.2012 (Annexure A/1) whereby his candidature for the post of Jr. Trackman and Helper II against Category No. 1 & 2 of Employment Notice No. ECoR/RRC/D/2006/01 dated 28.10.2006 of Railway Recruitment Cell, East Coast Railway, Bhubaneshwar. The applicant has served a legal notice for demand for justice dated 18.12.2012 (Annexure A/6) in this regard. The same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 18.12.2012 (Annexure A/6) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*J. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

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